

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 947/(MAH)/2017
CA No.

CORAM:

Present:

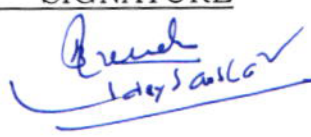
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: Unik Construction
V/s.
KSS Petron Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
9.	Udaya Sanker Sanindrale a/w Brenda Barnes	Advocates for applicant	
9.	Robin George	Advocate to Respondent	

ORDER

TCP No.947 / I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel as well as the Corporate Debtor Counsel having reported that this Petition may be disposed of with a direction to the Petitioner to make his claim before the Insolvency Resolution Professional appointed in CP 1202/NCLT/MB/MAH/2017 against the same Corporate Debtor, the Petition is hereby dismissed in view of the Insolvency Resolution Process already initiated against this Company in the case already mentioned, with a direction to the Petitioner to make his claim before the Insolvency Resolution Professional already appointed in the case aforementioned.

Accordingly, this Company Petition is hereby dismissed with liberty aforementioned.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)